

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 61**

**C.P. (IB)/125(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **M/S. CAPIQAL CONSULTANCY SERVICES  
PRIVATE LIMITED V/s PIYUSH JOSHI**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Maulik Citokshai for the Resolution Professional is present. Adv. Siddha Pamecha I/b Arya More for the Financial Creditor present through VC.

In the order dated 27.03.2023 at Para 3 the name of the Respondent is incorrectly stated. This Bench notices that Ramesh Kumar Ramjibhai Gami was stated instead of Piyush Joshi who was the correct Respondent Personal Guarantor. Accordingly, this Bench modify the order dated 27.03.2023 in the following manner.

“The name ‘Ramesh Kumar Ramjibhai Gami’ wherever appears shall be substituted by the name ‘Piyush Joshi’ in the order. List this matter on Board on **13.05.2024**”.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**